

Limited have developed a prototype of a domestic TV Receiver.

(b) Hindustan Aeronautics Limited have been granted an industrial licence for the manufacture of TV components. They have also entered into a licence agreement with M/s Bharat Television Pvt Ltd, Hyderabad, for the transfer of technical know-how to manufacture domestic TV Receivers. Similar agreements have been entered into with Orissa Small Scale Industries Development Corporation. Efforts are also being made to sell the know-how to other parties.

Report of Committee on Fuel Policy

1792 SHRI LUTFUL HAQUE Will the Minister of STEEL AND MINES be pleased to state

(a) whether the Committee on Fuel Policy has submitted its final report and

(b) whether a copy of the report along with the reports of the Working Groups etc will be laid on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) (a) and (b) The Fuel Policy Committee has not yet submitted its final report

Issue of Identity Cards to Shop Employees by Swastik Press and Savile (P) Ltd., Delhi

1793. SHRI LUTFUL HAQUE: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether under provisions of Delhi Shops and Establishments Act, it is obligatory for all employers to issue Identity Cards to all employees announcing their job-status and salary;

(b) whether Swastik Press of Inderpuri, Delhi and Savile (P) Ltd of Sunlight Colony, New Delhi-22 have issued such Identity Cards, and

(c) the grounds for allowing those two establishments to operate in late evening hours?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G VENKAT-SWAMY) (a) and (b) Under the Delhi Shops and Establishments Act and the Rules made thereunder the employers are required to furnish every employee with a letter of appointment containing particulars regarding the rates of wages of salary designation etc. It has been reported by the Delhi Administration that both M/s Swastik Press of Inderpuri, Delhi and Savile (P) Ltd of Sunlight Colony, have issued letter of appointment

(c) No complaint have been received by the Delhi Administration about these establishments operating beyond the prescribed hours. The Inspector under the Act has been directed to keep a close watch in this regard.

Minimum Wages of Agricultural Labour in Tripura

1794 SHRI DASARATHA DEB Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether any minimum wage for agricultural workers has been fixed and

(b) the rate of minimum agricultural wage now in force in Tripura?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKAT-SWAMY): (a) Yes, Sir

(b) The details are being obtained from the State Government.